FORM G

INVITATION FOR EXPRESSION OF INTEREST

FOR IN2IT TECHNOLOGIES PRIVATE LIMITED

Involved in Information Technology / Software and IT-enabled services sector.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	IN2IT TECHNOLOGIES PRIVATE LIMITED CIN: U72200OR2011PTC013892 PAN: AACCI8190C
2.	Address of the registered office	Unit No. 502/503, 5th Floor, DLF Cyber City, Infocity Area, Patia, Bhubaneswar, Khordha, Odisha - 751024, India.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	N.A.
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	N.A.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Request Email at - cirpin2it18062026@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://drive.google.com/drive/folders/1sSummvux4twEFxbQRNLD-Kca2Kr6q63A or though Request Email at - cirpin2it18062026@gmail.com
10.	Last date for receipt of expression of interest	03.10.2026
11.	Date of issue of provisional list of prospective resolution applicants	13.10.2026
12.	Last date for submission of objections to provisional list	18.10.2026
13.	Date of issue of final list of prospective resolution applicants	28.10.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02.11.2026
15.	Last date for submission of resolution plans	02.12.2026
16.	Process email id to submit Expression of Interest	cirpin2it18062026@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	UDYAM-OD-19-0012624

SD/-
CA (IP) Ishant Jain
Resolution Professional
IN2IT TECHNOLOGIES PRIVATE LIMITED (in CIRP)
IBBI Registration No.: IBBI/IPA-001/IP-P-02530/2021–2022/14038
Authorisation for Assignment (AFA): Valid up to 31 December 2026
Email: cirpin2it18062026@gmail.com
Date: 17.09.2026. Place: Odisha

(Continued from previous page...)

ADDITIONAL INFORMATION FOR INVESTORS

1. **Details of proposed /undertaken pre-issue placements from the Draft Offer Document filing date:** Not applicable as our Company has not undertaken any pre-issue placements from the Draft Offer Document filing date till date.
2. **Transaction of shares aggregating up to 1% or more of the paid-up equity share capital of the company by promoter(s) and promoter group(s) from the Draft Offer Document filing date:** Not applicable as there is no transaction of equity shares by promoter(s) and promoter group from the Draft Offer Document filing date till date.
3. **Shareholding of Promoter / Promoter Group and Additional Top 10 Shareholders of the Company:**

Sr. No.	Particulars	Pre Issue Shareholding as at date of this advertisement		Post Issue Shareholding as at date of Allotment*	
		Number of Equity Shares	Shareholding (in %)	Number of Equity Shares	Shareholding (in %)
Promoters					
1.	Kedar Mayank Choksi	75,49,848	89.61	75,49,848	63.08
2.	Heta Kedar Choksi	84,240	1.00	84,240	0.70
Promoter Group					
3.	Kedar Mayank Choksi HUF	1,05,300	1.25	1,05,300	0.88
4.	Mayank Bhikhabhai Choksi HUF	6,68,250	7.93	6,68,250	5.58
5.	Sara Kedar Choksi	8,100	0.10	8,100	0.07
6.	Dhruv Kedar Choksi	8,100	0.10	8,100	0.07
7.	Nitinbhai Shah	810	0.01	810	0.01
8.	Sudhaben Shah	810	0.01	810	0.01
	Total	**84,25,458**	**100**	84,25,458	70.39
There are no shareholders other than Promoter and promoter group					

**Subject to the completion of the Issue and finalisation of Basis of Allotment.*

Note: The Promoter Group shareholders are Kedar Mayank Choksi HUF, Mayank Bhikhabhai Choksi HUF, Sara Kedar Choksi, Dhruv Kedar Choksi, Nitinbhai Shah and Sudhaben Shah.

BASIS FOR ISSUE PRICE

*For the details, please refer the **"Basis for Issue Price"** on page 120 of the Prospectus.*

INDICATIVE TIMELINES FOR THE ISSUE

Event	Indicative Date
Issue Opens on	Tuesday, September 22, 2026
Issue Closes on	Thursday, September 24, 2026
Finalization of Basis of Allotment with the Designated Stock Exchange (T+1)	On or before Friday, September 25, 2026
Initiation of Allotment/Refunds / unblocking of funds from ASBA Account or UPI Id Linked Bank Account* (T+2)	On or before Monday, September 28, 2026
Credit of Equity Shares to demat account of the Allottees (T+2)	On or before Monday, September 28, 2026
Commencement of trading of the Equity Shares on the Stock Exchanges (T+3)	On or before Tuesday, September 29, 2026

**In case of any delay in unblocking of amounts in the ASBA Accounts (including amounts blocked through the UPI Mechanism) exceeding two Working Days from the Issue Closing Date for cancelled/withdrawn/deleted ASBA Forms, the Applicant shall be compensated at a uniform rate of ₹100 per day or 15% per annum of the Application Amount, whichever is higher from the Issue Closing Date by the intermediary responsible for causing such delay in unblocking. The LM and Registrar shall, in their sole discretion, identify and fix the liability on such intermediary or entity responsible for such delay in unblocking. The Applicant shall be compensated by the manner specified in the SEBI ICDR Master Circular, which for the avoidance of doubt, shall be deemed to be incorporated in the deemed agreement of our Company with the SCSBs, to the extent applicable. The processing fees for applications made by UPI Applicants may be released to our remitter banks (SCSBs) only after such banks provide a written confirmation in compliance with SEBI ICDR Master Circular for which the avoidance of doubt, shall be deemed to be incorporated in the deemed agreement of our Company with the SCSBs, to the extent applicable. The processing fee for applications made by the UPI Applicants may be released to the remitter banks (SCSBs) only after such banks provide a written confirmation on compliance with SEBI ICDR Master Circular.*

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of the Company, please see the section ***"History and Corporate Structure"*** on page 200 of the Prospectus. The Memorandum of Association of the Company is a material document for inspection in relation to the Issue. For further details, please see the section titled ***"Material Contracts and Documents for Inspection"*** on page 369 of the Prospectus.

LIABILITY OF THE MEMBERS OF THE COMPANY: The liability of members of the Company is limited by shares.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The authorized, issued, subscribed and paid-up Equity Share capital of the Company as on the date of the Prospectus is as follows:

a) Authorized Share Capital: ₹ 12,50,00,000 divided into 1,25,00,000 Equity Shares of face value of ₹10 each.

b) Pre-Issue Issued, Subscribed & Paid-up Share Capital: ₹ 8,42,54,580 divided into 84,25,458 Equity Shares of face value of ₹10 each.

For further details of the share capital and capital structure of the Company, please see ***"Capital Structure"*** on page 84 of the Prospectus.

NAME OF THE SIGNATORIES TO THE MOA OF OUR COMPANY AND THE NUMBER OF EQUITY SHARES HELD BY THEM:

a) 4,000 Equity Shares by Late Mr. Mayankbhai Bhikhabhai Choksi

b) 4,000 Equity Shares by Mr. Amit Raghuraj Bhatia

c) 2,000 Equity Shares by Mr. Malhar Mayank Bhatia.

PROPOSED LISTING: The Equity Shares to be issued through the Prospectus are proposed to be listed on the SME Platform of BSE Limited (**"BSE SME"**). Our Company has received 'In-principle' approval from BSE for the listing of the Equity Shares pursuant to letter dated April 07, 2026 for using its name in the Prospectus for listing of our shares. For the purposes of the Issue, the Designated Stock Exchange shall be the BSE SME.

DISCLAIMER CLAUSE OF SEBI: Since the Issue is being made in terms of Chapter IX of the SEBI ICDR Regulations, the Draft Prospectus was not filed with SEBI and SEBI has not issued any observation on the Draft Offer Document. Hence, there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire ***"Disclaimer Clause of SEBI"*** on page 271 of the Prospectus.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited (**"BSE"**) should not in any way be deemed or construed that the contents of the Prospectus or the Issue Price at which the equity shares are offered has been cleared, solicited or approved by BSE, nor does it certify the correctness, accuracy or completeness of any of the contents of the Prospectus. The investors are advised to refer to the Prospectus for the full text of the Disclaimer clause pertaining to BSE.

CREDIT RATING: As this is an Issue for Equity Shares, credit rating is not applicable.

DEBENTURE TRUSTEES: As this is an Issue for Equity Shares, the appointment of Debenture Trustees is not applicable.

IPO GRADING: Not applicable.

DISCOUNT TO ISSUE PRICE: No discount available on the Issue Price to any category of investor in the Issue.

LEAD MANAGER TO THE ISSUE	REGISTAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
AFTERTRADE	MUFG	ANAND SEAMLESS LTD.
AFTERTRADE BROKING PRIVATE LIMITED **Address:** 206, 2nd Floor, Time Square, Besides Pariseema Building, C. G. Road, Navrangpura, Ahmedabad 380009 **Tel No:** +91 9725009939 **Email:** mb@aftertrade.in **Investors Grievance e-mail:** compliance@aftertrade.in **Website:** www.aftertrade.in **Contact Person:** Mr. Vanesh Panchal **SEBI Registration Number:** INM000013110 **CIN:** U51909DN2016PTC005503	**MUFG INTIME INDIA PRIVATE LIMITED** **Address:** C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India **Tel:** +91 8108114949 **Investor grievance e-mail:** anandseamless.smeipo@in.mpms.mufg.com **E-mail:** anandseamless.smeipo@in.mpms.mufg.com **Website:** www.in.mpms.mufg.com **Contact Person:** Shanti Gopalkrishnan **SEBI Registration No.:** INR000004058 **CIN:** U67190MH1999PTC118368	**Kinjal Jain** **ANAND SEAMLESS LIMITED** **Address:** Plot No. 129-A, Ankhol Patiya, Chhatral-Kadi Road, Village Indrad, Mahesana, Kadi, Gujarat, India, 382715. **Tel. No.:** 91 63573 64613 **Email:** cs@anandseamless.com **Website:** www.anandseamless.com Investors can contact our Company Secretary and Compliance Officer, Lead Managers or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non- receipt of letter of allotment, non- credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

AVAILABILITY OF PROSPECTUS AND ABRIDGED PROSPECTUS: Investors should note that an Investment in Equity Shares involves a degree of risk and investors are advised to refer to the Prospectus and the Risk Factors contained therein, before applying in the Issue. Full copy of the Prospectus and the Abridged Prospectus are available at the website of Stock Exchange at www.bseindia.com, the website of Lead Manager at www.aftertrade.in and the website of our Company at www.anandseamless.com and may be available on the website of SEBI at www.sebi.gov.in.

AVAILABILITY OF APPLICATION FORMS: The Application Form(s) can be obtained from the registered office of our Company and registered office of Lead Manager, Aftertrade Broking Private Limited. Application Forms can also be obtained from the Stock Exchange and the list of SCSBs is available on the websites of the Stock Exchange and SEBI.

SYNDICATE MEMBER(S): Not Applicable

SUB-SYNDICATE MEMBERS: Not Applicable

BANKERS TO THE issue / REFUND BANK / SPONSOR BANK: AXIS BANK LIMITED

ASBA*	**Simple, Safe, Smart way of Application- Make use of it!!!**	***Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same.**	**Mandatory in public issues. No cheque will be accepted. For further details check section on ASBA below.**

UPI UNIFIED PAYMENTS INTERFACE

UPI – Now mandatory in ASBA for Investors applying through Registered Brokers, DPs & RTAs. Investors also have the options to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. **

Investors are required to ensure that the Bank Account used for applying is linked to their PAN.

**UPI - Now available in ASBA for all individual investors applying in public offers where the application amount is up to ₹ 5,00,000, applying through Registered Brokers, Syndicate, DPs & RTAs. Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account.

ASBA has to be availed by all the investors except anchor investors. For details on the ASBA and UPI process, please refer to the details given in ASBA form and the Abridged Prospectus and the section ***"Issue Procedure"*** on page 297 of the Prospectus. The process is also available on the website of Association of Investment Bankers of India (**"AIBI"**), the website of BSE Limited (**"BSE"**) and in the General Information Document (GID). ASBA Application forms can be downloaded from the website of the Stock Exchange and can be obtained from the list of banks that is available on the website of Securities and Exchange Board of India (**"SEBI"**) at www.sebi.gov.in.

**List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. For the list of UPI Apps and Banks live on IPO, please refer to www.sebi.gov.in. Investors applying using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI (https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=40 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmId=34) respectively, as updated from time to time.

For Issue related grievance investors may contact: Aftertrade Broking Private Limited, Mr. Vanesh Panchal, Tel: +91 9725009939, Email: mb@aftertrade.in. For UPI related queries, investors can contact NPCI at the toll-free number: 18001201740 and Mail Id: Ipc.upi@npci.org.in; Axis Bank Limited at Tel: +91 89800 18887 and Email: sunriseparkroad.branchhead@axis.bank.in; and the Registrar to the Issue at Tel: +91 8108114949 and E-mail: anandseamless.smeipo@in.mpms.mufg.com;. All Investors shall participate in this Issue only through the ASBA process. For details in this regard, specific attention is invited to ***"Issue Procedure"*** on page 297 of the Prospectus. Applicants should ensure that DP ID, PAN, UPI ID (if applicable, in case of investor applying through UPI mechanism) and the Client ID are correctly filled in the Application Form. The DP ID, PAN and Client ID provided in the Application Form should match with the DP ID and Client ID available in the Depository database, otherwise, the Application Form is liable to be rejected. Applicant should ensure that the beneficiary account provided in the Application Form is active. Applicants should note that on the basis of the PAN, DP ID and Client ID as provided in the Application Form, the Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for any correspondences related to the Issue. Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants sole risk.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus.

ANAND SEAMLESS LIMITED
Sd/-
Kedar Mayank Choksi
Chairman and Managing Director
DIN: 02888126

Date: September 16, 2026
Place: Kadi, Mehsana

RISK TO INVESTORS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Prospectus. Specific attention of the investors is invited to section titled ***"Risk Factors"*** on page 22 of the Prospectus.

*The Company is proposing, subject to market conditions and other considerations, the Issue of its Equity Shares and has filed the Prospectus with the RoC. **Investor(s) should read the Prospectus carefully, including the Risk Factors on page 22 of the Prospectus before making any investment decision.** The Equity Shares have not been and will not be registered under the U.S. Securities Act 1933, as amended (**"Securities Act"**) or any state securities laws in the United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulation S of the Securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act. Accordingly, the Equity Shares will be issued and sold (i) in the United States only to "qualified institutional buyers", as defined in Rule 144A of the Securities Act, and (ii) outside the United States in offshore transactions in reliance on Regulations under the Securities Act and in compliance with the applicable laws of the jurisdiction where such issues and sales occur. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Application may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.*

AdBaaz

ICICI Bank Branch Office: ICICI Bank Limited, 2nd Floor, OCCF Building, Opposite of Sriya Talkies, Unit-III, Bhubaneswar, Odisha- 751001.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to Rule 8(6)]
Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price / Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr.Nikhilananda Pasupalak (Borrower) Mrs. Indira Pasupalak (Co-Borrower) LBBEP00005211539	Plot No. 789(Old)/ 789/7190(New), Khata No. 15(Old)/ 495/3426(New), Mouza No. 147, Lochapada, PS Berhampur Sadar, SRO Berhampur Town, District Ganjam, Odisha (Admeasuring an area of AC. 0.098 Decimals)	Rs. 10,445, 723.25/- as on 10th September 2026	Rs. 1,23,00, 000/- / Rs. 12,30, 000/-	October 15, 2026 From 11:00 A.M. to 01:00 P.M.	October 27, 2026 Fromsss 10:30 A.M. onwards.

The online auction will take place on the website (URL Link-https://BidDeal.in) of our auction agency ValueTrust Capital Services Private Limited. The Mortgagors/ Noticee are given a last chance to pay the total dues with further interest till October 26, 2026 before 05:00 P.M. else this secured asset will be sold as per schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, 2nd Floor, OCCF Building, Opposite of Sriya Talkies, Unit-III, Bhubaneswar, Odisha- 751001. on or before October 26, 2026 before 05:00 P.M. and thereafter they need to submit their offer through the above mentioned website only on or before October 26, 2026 before 05:00 P.M. along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Limited, 2nd Floor, OCCF Building, Opposite of Sriya Talkies, Unit-III, Bhubaneswar, Odisha- 751001 on or before October 26, 2026 before 05:00 P.M. Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of "ICICI Bank Limited" payable at Bhubneshwar.

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee number on 9279032967,9406427947.

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed terms and conditions of the sale, please visit www.icicibank.com/n4p4s.

Date: September 17, 2026 Authorized Officer
Place: Ganjam (Orissa) ICICI Bank Limited

FORM-G

INVITATION FOR EXPRESSION OF INTERESTFOR IN2IT TECHNOLOGIES PRIVATE LIMITED

Involved in Information Technology / Software and IT-enabled services sector

[Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN / LLP No.	**IN2IT TECHNOLOGIES PRIVATE LIMITED** **CIN: U72200OR2011PTC013892** **PAN: AACCI8190C**
2.	Address of the registered office	Unit No. 502/503, 5th Floor, DLF Cyber City, Infocity Area, Patia, Bhubaneswar, Khordha, Odisha - 751024, India.
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	N.A.
5.	Installed capacity of main products/services	N.A.
6.	Quantity and value of main products / services sold in last financial year	N.A.
7.	Number of employees / workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Request Email at - cirpin2it18062026@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://docs.google.com/document/d/136VRd9q7D-0BI64_i_CSwGKK7sDc_GLI/edit?usp=drive_link&ouid=107682121044144254642&rtpof=true&sd=true or though Request Email at - **cirpin2it18062026@gmail.com**
10.	Last date for receipt of expression of interest	**03.10.2026**
11.	Date of issue of provisional list of prospective resolution applicants	**13.10.2026**
12.	Last date for submission of objections to provisional list	**18.10.2026**
13.	Date of issue of final list of prospective resolution applicants	**28.10.2026**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**02.11.2026**
15.	Last date for submission of resolution plans	**02.12.2026**
16.	Process email id to submit Expression of Interest	**cirpin2it18062026@gmail.com**
17.	Details of the Corporate Debtor's registration status as MSME	**UDYAM-OD-19-0012624**

Date : 16.09.2026 **CA (IP) Ishant Jain**
Place : Odisha **Resolution Professional**
IN2IT TECHNOLOGIES PRIVATE LIMITED (in CIRP)
IBBI Registration No.: IBBI/IPA-001/IP-P-02530/2021-2022/14038
Authorisation for Assignment (AFA): Valid up to 31 December 2026
Email: cirpin2it18062026@gmail.com